NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP 369 /ND/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE COMPANY: M/s Meidensha Corporation Vs. M/s Prime Meiden Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s):

Mr. P. V. Kapur, Sr. Advocate with

Mr. Nishant Menon, Mr. Inder Raj Gill,

Ms. Anuradha Sharma, & Mr. Avichal Prasad,

Advocates

For the Respondent (s): Mr. Jaideep Gupta, Sr. Advocate with Mr. Nishant

Bhardwaj and Rohan Dubey, Advocates for R-2 to 7.

ORDER

10.30 AM

An urgent application has been mentioned before this Bench praying for immediate directions to make payments towards Customs Duty as well as payments to other third parties. It is submitted that the authorized signatories viz., Mr. Anil Sethi, GM Finance and Mr. Krishna Kumar, Purchase HOD and the other authorized signatories of Respondent No. 1 are not signing the required cheques and documents.

Notice is accepted by Mr. Yadav and Mr. Dubey, Advocates for Respondents 1-9 through they have taken strong exception of being

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served in the matter as done in the present manner which was at 3 a.m. in the morning vide emails.

Keeping the urgency pressed, be put up at 4 PM for arguments and further consideration.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra) Member (J)